

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
UNSTARRED QUESTION NO. 666
TO BE ANSWERED ON 23-07-2015

Distribution of Land

666. PROF. SAUGATA ROY:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to implement the decisions of the agreement signed with Ekta Parishad regarding distribution of land to the landless people;
- (b) if so, the details thereof;
- (c) whether any time frame for distribution of land mentioned in the agreement has been fixed, if so, the details thereof; and
- (d) the criteria of selection of beneficiaries for the scheme?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a to d): Land and its management falls within the legislative and administrative jurisdiction of the respective States as provided under Entry No.18 of List II (State List) of the Seventh Schedule to the Constitution. The role of the Central Government in the field of land reforms is only of an advisory and coordinating nature. As follow up to the agreement on land reforms signed between the Minister of Rural Development and Jan Satyagraha on 11th October, 2012 at Agra, the then Hon'ble Minister of Rural Development has issued two Advisories on Land Reforms to the Chief Ministers of various States. The First Advisory lists measures to be taken by the States to provide free legal assistance to the poor by establishing community based paralegal programmes. The Second Advisory relates to specific issues concerning access of land to the poor that need resolution with the concerned State.
